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**BEFORE THE AJUDICATING AUTHORITY
(NATIONAL COMPANY LAW TRIBUNAL)
AHMEDABAD BENCH
AHMEDABAD**

IA 54/2018 in C.P. (I.B) No. 152/9/NCLT/AHM/2017

Coram: **Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL**
Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 16.02.2018**

Name of the Company: Dakshesh Chokshi IRP
V/s.
Anil Mines & Minerals Ltd. & Ors

Section of the Companies Act: Section 9 of the Insolvency and Bankruptcy
Code

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	NATASHA DHIRUMAN SHAH	ADV.	APPLICANT	Natasha
2.				

ORDER


Learned Advocate Mrs. Natasha D Shah present for Applicant. None present for Respondents in IA 54/2018.

Proof of service of copy of application and notice of date of hearing served on Respondent filed.

Learned Counsel appearing for IRP/ applicant represented that Respondent no. 2 to 6 are not co-operating with the IRP in reconciliation of accounts and not providing the required documents for the purpose of CIRP process.

Hence, Respondents no. 2 to 6 are directed to co-operate with IRP for furnishing all the documents that are required by IRP for the purpose of CIRP process relating to Corporate Debtor.

IA 54/2018 is disposed of accordingly.


**MANORAMA KUMARI
MEMBER JUDICIAL**


**BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

Dated this the 16th day of February, 2018.